

12.00 hrs.

[English]

PROF. MADHU DANDAVATE (Rajapur): Mr. Speaker, Sir, on 7th November I had given notice of privilege against the Prime Minister. (*Interruptions*)

MR. SPEAKER: I have seen that.

(*Interruptions*)

PROF. MADHU DANDAVATE: Please listen to me, Sir. The trouble with you is that you do not listen.

MR. SPEAKER: I have already seen it.

PROF. MADHU DANDAVATE: That is different. On 20th April 1987...

MR. SPEAKER: I have seen that. I have asked for certain information. I cannot act by hear-say. I cannot act without proof. I have to act as per the set rules.

PROF. MADHU DANDAVATE: Even in Prime Minister's interview he clearly says commission was paid. (*Interruptions*)

MR. SPEAKER: I have to act as per the set rules.

PROF. MADHU DANDAVATE: Sir, misleading the House is a breach of privilege. It is committed on 20th April, 1987. (*Interruptions*)

MR. SPEAKER: This is nothing new. The simple thing is that there is a set procedure. I am going through that procedure. I cannot take it for granted what appears in the Press. I have to find out the basics. I have written to the Prime Minister and also to the Defence Minister. Now Papers to be laid — Shri J Vengal Rao.

12.01 hrs.

[English]

PAPERS LAID ON THE TABLE

White Paper on actual performance of I.D.P.L.

THE MINISTER OF INDUSTRY (SHRI J. VENGAL RAO): I beg to lay on the Table a copy of the White Paper on actual performance of Indian Drugs and Pharmaceuticals Limited, vis-a-vis its objectives and obligations (Hindi and English versions). [Placed in Library. See No. LT—6693/88]

Review on and Annual Report of Oil India Ltd., Duliajan for 1987-88, Production Sharing Contracts, Statement correcting reply to USQ No. 4257 re: allotment of petrol pumps in Madhya Pradesh etc.

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI BRAHMA DUTT): I beg to lay on the Table:—

- (1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (i) Review by the Government on the working of the Oil India Limited, Duliajan, for the year 1987-88.
 - (ii) Annual Report of the Oil India Limited, Duliajan for the year 1987-88 along with Audited Accounts and comments of the Comptroller and Auditor General thereon. [Placed in Library. See No. LT—6694/88]
- (2) A copy each of the following Production sharing Contracts (Hindi and English versions):—

- (i) Production sharing Contract dated the 19th February, 1988 between the Government of India and Oil and Natural Gas Commission and BHP Petroleum (India) Inc. for Block KK-OS-VI. [Placed in Library. See No. LT—6695/88]
- (ii) Production sharing Contract dated the 18th April, 1988 between the Government of India and Oil India Limited and Chevron International Limited, Texaco Exploration India Inc. for Block MN-OS-I. [Placed in Library. See No. LT—6696/88]
- (iii) Production sharing Contract dated the 4th June, 1988 between the Government of India and Oil and Natural Gas Commission and Shell India Production Development for Blocks KK-OS-II. and KK-OS-IV. [Placed in Library. See No. LT—6697/88]
- (iv) Production sharing Contract dated the 22nd July, 1988 between the Government of India and Oil and Natural Gas Commission and Amoco India Petroleum Company for Block KG-OS-V [Placed in Library. See No. LT-6698/88]
- (3) A statement (Hindi and English version) (i) Correcting the reply given on the 30th August, 1988 to Unstarred Question No. 4257 by Shri Nandlal Choudhary regarding allotment of petrol pumps in Madhya Pradesh and (ii) giving reasons for delay in correcting the reply. [Placed in Library. See No. LT—6699/88]

**Notification under Income Tax Act,
Customs Act, Central Excise and Salt
Act and Wealth Tax Act.**

THE MINISTER OF STATE IN THE
DEPARTMENT OF REVENUE, IN THE
MINISTRY OF FINANCE (SHRI A.K.
PANJA): I beg to lay on the Table:—

- (1) a copy each of the following Notifications (Hindi and English versions) under section 296 of the Income-tax Act, 1961:—
- (i) The Income-tax (Eighth Amendment) Rules, 1988 published in Notification No. S.O. 919 (E) in Gazette of India dated the 5th October, 1988.
- (ii) S.O. 936 (E) published in Gazette of India dated the 10th October, 1988 regarding cancellation of Notification No. S.O. 585 (E) dated the 14th June, 1988.
- (iii) The Income-tax (Ninth Amendment) Rules, 1988 published in Notification No. S.O. 937 (E) in Gazette of India dated the 10th October, 1988. [Placed in Library. See No. LT—6700/88]
- (2) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:—
- (i) S.O. 979 (E) published in Gazette of India dated the 25th October, 1988 together with an explanatory memorandum laying down the rates of exchange for conversion of Japanese Yen into Indian currency or vice-versa.
- (ii) G.S.R. 843 (E) published in Gazette of India dated the 9th August, 1988 together with an explanatory memorandum rescinding the Notification No. 180/86-Customs dated the 1st March, 1986.
- (iii) G.S.R. 844 (E) published in Gazette of India dated the 9th August, 1988 together with an explanatory memorandum

extending the validity of Notification No. 30/83-Customs dated the 25th February, 1983 upto 31st March, 1989.

- (iv) G.S.R. 880 (E) published in Gazette of India dated the 26th August, 1988 together with an explanatory memorandum regarding reduction of basic customs duty on unwrought nickel from 40 per cent *ad valorem* to Rupees Forty Five Thousand per tonne and also exempting it from the levy of the additional duty of customs.
- (v) GSR 890 (E) published in Gazette of India dated the 1st September, 1988 together with an explanatory memorandum so as to modify the procedure in respect of video cassettes and tapes imported by M/s. Electronic Trade and Technology Development Corporation under the teleteach/Margadarshan Programme.
- (vi) G.S.R. 891 (E) published in Gazette of India dated the 1st September, 1988 together with an explanatory memorandum making certain amendment to Notification No. 204/76-Customs dated the 2nd August, 1976 so as to dispense with the requisite certificate from the Directorate General of Technical Development in respect of Populated Printed Circuit Boards of computer Systems.
- (vii) G.S.R. 892 (E) published in Gazette of India dated the 1st September, 1988 together with an explanatory memorandum regarding exemption for specified raw materials required for the manufacture of solar cells/modules from the whole of addi-

tional duty of customs.

- (viii) G.S.R. 910 (E) and 911 (E) published in Gazette of India dated the 8th September, 1988 together with an explanatory memorandum providing for concessional basic customs duty at the rate of 35 per cent full exemption from additional duty and concessional auxiliary duty at the rate of 5 per cent upto 30th September, 1989.
- (ix) G.S.R. 934 (E) published in Gazette of India dated the 16th September, 1988 together with an explanatory memorandum seeking to amend the Notification No. 89/85-Customs dated the 17th March, 1985 so as to include 'Rifamycin S' alongwith 'Refampicin S'.
- (x) G.S.R. 935 (E) published in Gazette of India dated the 16th September, 1988 together with an explanatory memorandum seeking to reduce basic customs duty from the present rate of 40 per cent *ad valorem* to 25 per cent on the import of component parts of medical equipment.
- (xi) G.S.R. 936 (E) published in Gazette of India dated the 16th September, 1988 together with an explanatory memorandum prescribing concessional rate of customs duty on specified raw materials and piece parts required for the manufacture of specified electronic components.
- (xii) G.S.R. 994 (E) published in Gazette of India dated the 6th October, 1988 together with an explanatory memorandum seeking to exempt additional duty of customs on Mataphe-noxy Benzaldehyde when im-

ported into India.

- (xiii) G.S.R. 983 (E) published in Gazette of India dated the 26th October, 1988 together with an explanatory memorandum laying down the revised rate of exchange for conversions of Pound Sterling into Indian currency or *vice-versa*.
- (xiv) S.O. 1000 (E) published in Gazette of India dated the 31st December, 1988 together with an explanatory memorandum laying down the revised rates of exchange for conversion of Australian Dollars into Indian currency or *vice-versa*.
- (xv) S.O. 1007 (E) published in Gazette of India dated the 1st November, 1988 together with an explanatory memorandum laying down the revised rates of exchange for conversion of Austrian Schillings, Belgian Francs, Danish Kroners, Deutsche Marks, Dutch Guilders, French Francs, Italian Lira, Norwegian Kroners, Swedish Kroners and Swiss Francs into Indian currency or *vice-versa*.
- (xvi) G.S.R. 1030 (E) published in Gazette of India dated the 25th October, 1988 together with an explanatory memorandum providing for the manner of dealing with the imported goods where the Pass Book holder is not a Manufacturer exporter.
- (xvii) Notification No. 304/88-Customs published in Gazette of India dated the 11th November, 1988 together with an explanatory memorandum seeking to amend the Notification No. 125/86-Customs dated the 17th February, 1986 so as to add the item "automatic Vegetable Fryers" to the list of items enjoying the concessional basic customs duty of 35 per cent. [Placed in Library. See No. LT—6701/88]
- (3) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 38 of the Central Excises and Salt Act, 1944:—
- (i) G.S.R. 885 (E) published in Gazette of India dated the 30th August, 1988 together with an explanatory memorandum extending the validity of Notification No. 197/87-CE, 198/87-CE and 199/87-CE dated the 28th August, 1987.
- (ii) G.S.R. 889 (E) published in Gazette of India dated the 1st September, 1988 together with an explanatory memorandum extending the validity of Notification No. 207/87-CE dated the 9th September, 1987 upto the 30th September, 1989.
- (iii) G.S.R. 893 (E) published in Gazette of India dated the 1st September, 1988 together with an explanatory memorandum making certain amendments to Notification No. 181/88-CE dated the 13th May, 1988 so as to wholly exempt certain parts of pressure cookers from central excises duty.
- (iv) G.S.R. 97 (E) published in Gazette of India dated the 30th September, 1988 together with an explanatory memorandum making certain amendments to notification No. 120/84-CE dated the 11th May, 1984 so as to restrict the exemption to only those blended or compounded lubricating oil and greases which are produced out of such mineral

- oils on which appropriate excise duty or additional duty has been paid.
- (v) G.S.R. 992 (E) published in Gazette of India dated the 6th October, 1988 together with an explanatory memorandum seeking to exempt Optical Glass manufactured by the Central Glass and Ceramic Research Institute, from the whole of the Central Excise Duty, Provided the said optical glass is intended for use by Central Government Departments.
- (vi) G.S.R. 993 (E) published in Gazette of India dated the 6th October, 1988 together with an explanatory memorandum seeking to exempt saltpetre from whole of duty of excise.
- (vii) G.S.R. 999 (E) published in Gazette of India dated the 7th October, 1988 together with an explanatory memorandum seeking to exempt nuclear fuel for use in atomic power stations from the whole of the duty of excise.
- (viii) G.S.R. 1025 (E) published in Gazette of India dated 24th October, 1988 together with an explanatory memorandum providing the excise duty on paratoluic ester, falling within Chapter 29 of the Schedule to the Central Excise Tariff Act, 1985 and to consumed within the factory of production in the manufacture of dimethylterephthalate shall not be required to be paid during the period from 28th February, 1986 to 11th January, 1987.
- (ix) G.S.R. 1026 (E) published in Gazette of India dated the 24th October, 1988 together with an explanatory memorandum re. excise duty on green liquor, falling within Chapter 28 or Chapter 38 of the Schedule to the Central Excise Tariff Act, 1985 and used in the factory or production in or in relation to the manufacture of paper and paper board, falling within Chapter 48 of the said schedule.
- (x) G.S.R. 1027 (E) published in Gazette of India dated the 24th October, 1988 together with an explanatory memorandum regarding excise duty on hydrogen gas, falling under item No. 68 of the First Schedule to the Central Excise and Salt Act, 1944.
- (xi) G.S.R. 1028 (E) published in Gazette of India dated the 24th October, 1988 together with an explanatory memorandum regarding the excise duty in limestone, in any form, and 'raw feed' and 'slurry' falling under sub-heading No. 2505.00 of the Schedule to the Central Excise Tariff Act, 1985. [Placed in Library. See No. LT—6702/88]
- (4) A copy of the Wealth-tax (Fourth Amendment) Rules, 1988 (Hindi and English versions) published in Notification No. S.O. 999 (E) in Gazette of India dated the 31st October, 1988 under sub-section (4) of section 46 of the Wealth tax Act, 1957. [Placed in Library. See No. LT—6703/88]

Report of CAG of India for 1987—Union Govt. (Commercial) Part VIII—Hindustan Aeronautics Ltd.

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE (SHRIMATI SHEILA DIKSHIT): Sir, on behalf of Shri Chintamani Panigrahi I beg to lay on the

Table a copy of the Report of the Comptroller and Auditor General of India for the year 1987 (Hindi and English versions)—Union Government (Commercial)—Part VIII—Hindustan Aeronautics Limited, under article 151 (1) of the Constitution. [Placed in Library. See No. LT—6704/88]

Notfications Under Companies Act, 1956

THE MINISTER OF STATE IN THE DEPARTMENT OF INDUSTRIAL DEVELOPMENT IN THE MINISTRY OF INDUSTRY (SHRI M. ARUNACHALAM): I beg to lay on the Table a copy under section 620A of the Companies Act, 1956:—

- (i) G.S.R. 596 published in Gazette of India dated the 23rd July, 1988 declaring Messers Kalaimagal Mutual Benefit Fund Limited, Madras to be a 'Nidhi'.
- (ii) G.S.R. 597 published in Gazette of India dated the 23rd July, 1988 declaring Messers Shenoy Nagar Benefit Fund Limited, Madras to be a 'Nidhi'.
- (iii) G.S.R. 598 published in Gazette of India dated the 23rd July, 1988 declaring Messers Mini Muthoottu Mutual Funds Limited, Kozhencherry to be a 'Nidhi'. [Placed in Library. See No. LT—6705/88]

(Interruptions)

SHRI BASUDEB ACHARIA (Bankura): He has not denied that. *(Interruptions)*

PROF. MADHU DANDAVATE: Prime Minister has given the interview to *Sunday* and he has very clearly admitted... *(Interruptions)*

MR. SPEAKER: I have already written.

PROF. MADHU DANDAVATE: Prime Minister has admitted that commission was paid. *(Interruptions)*

MR. SPEAKER: Now you prepare the ground for discussion under Rule 193.

Shri Brahma Dutt to make a statement.

(Interruptions)

12.03 hrs.

STATEMENT RE: FIRE IN LOADING AREA AND AROMATIC PLANT OF MAHUL REFINERY OF BHARAT PETROLEUM CORPORATION LTD., BOMBAY ON 9.11.1988.

[English]

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI BRAHMA DUTT): A fire occurred at Bharat Petroleum Corporation's Bombay (Mahul) refinery on 9-11-1988 at about 12.00 noon in the loading area of the refinery. The fire spread to the aromatic plant of the refinery. The fire was extinguished in the loading area but the Naphtha in the storage tanks of the aromatic plant continued to burn. Five tanks in all caught fire.

Forty-six people working mostly in gantry area were injured and were hospitalised. Most of them were contract labourers. While three persons died on the spot, by November 14th the number of dead had reached thirty. The condition of ten is stated to be critical. All the injured are being treated in several hospitals of Bombay city. The refinery authorities have been asked to announce ex-gratia payment of Rs 10,000/- per-head for deceased and Rs 5000/- for seriously injured.

Three storage tanks have been almost destroyed and another two tanks have been seriously damaged. The pump house mainly used for loading Benzene and Toluene has been burnt out completely. Six lorries owned by a contractor, filled with Bitumen drums and other products have been completely or partially destroyed. One company car was destroyed.